




**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 05.12.2017.


PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.81/BB/ 2017	-	For filing objections & appoint- ment of IRP	Rule-6 of I&B	Twenty Twenty Media Pvt Ltd Vs UL India Pvt Ltd

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	SMITA N 9448485813	Applicant	
2.	S. R. TEJAS 9896121144 Anurakta Ray 7259650695	Respondent Respondent	 

ORDER

Counsel for Petitioner is present. Counsel for Respondent/Corporate Debtor is also present. Both of them filed joint memo stating that, both the parties entered into compromised/settled and requested the Tribunal to dismiss the Petition as withdrawn. Memo is recorded. The Petition is dismissed as settled/compromised/withdrawn vide separate order.


Member (T)


Member (J)